

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 51 of 2020**

**IN THE MATTER OF:**

**M/s. Mahendra Investment Advisor Pvt. Ltd.**

**...Appellant**

**Versus**

**M/s. SEW Infrastructure Ltd.**

**...Respondent**

**Present:**

**For Appellant :**

**Mr. Jay Kishor Singh and Mr. Mohit Raj, Advocates**

**O R D E R**

**10.01.2020** Learned counsel for the Appellant submits that though the 'Corporate Debtor' was heard but free certified copy in terms of the Companies Act, 2013 was not supplied to it. The Appellant is allowed to move before the Registrar, National Company Law Tribunal, Hyderabad Bench, Hyderabad, who is directed to give report as to whether any free certified copy was supplied to the 'Corporate Debtor'/ 'ex-Director' and if supplied, the date on which it was made available to the 'Corporate Debtor' to decide the question of condonation of delay.

Post the case 'for Admission (Fresh Case)' on **3<sup>rd</sup> February, 2020**.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice Bansilal Bhat ]  
Member (Judicial)

/ns/sk/